

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20403 of 2019

(Arising out of Order-in-Appeal No. 38/2019 dated
12.02.2019 passed by the Commissioner of Central Tax
(Appeals-I), Bangalore)

Tata Elxsi Limited
ITPL Road, Mahadevapura
Bangalore - 560 048

Appellant(s)

VERSUS

**Commissioner of Central
Tax, Bangalore East**
BMTC Building, Old Airport Road
Domlur, Bangalore - 560 071

Respondent(s)

APPEARANCE:

Mr. Prateek, Advocate for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 20501 / 2024

Date of Hearing: 13.06.2024

Date of Decision: 13.06.2024

Per: Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the

availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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